

DIVISION BENCH

ITEM NO.114

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

**IA No.121/2021, CA No.303/2019, IA No.69/2022, Cont. Appl. No.1/2022,
IA No.255/2022 & IA No.205/2022 IN CP (IB) No.132/ALD/2017**

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 10th November, 2023

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	ASSET RECONSTRUCTION COMPANY (INDIA) LIMITED V/S SHAMKEN COTSYN LIMITED
UNDER SECTION	7 IBC (IN LIQUIDATION)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Anoop Kumar Sharma, Adv. : *For the Liquidator*

Sh. Ravi Pratap Singh, Proxy for : *For the Applicant in IA No.121/2021,*
Sh. Tanmay Sadh, Adv. : *IA No.69/2022, Cont. Appl. No.1/2022*
& IA No.255/2022

Sh. Rajesh Rattan, Adv. : *For the Applicant in IA No. 205/2022*

ORDER

IA NO.121/2021

Ld. Proxy Counsel, Sh. Ravi Pratap Singh on behalf of the Applicant states that the learned arguing counsel, Sh. Tanmay Sadh is not available today, and therefore seeks an adjournment.

Let the matter be adjourned for 14th December, 2023. Other applications be also listed on the same date.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

10th November, 2023

Kavya Prakash Srivastava
(Stenographer)